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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 251/9/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2018**

Name of the Company: The Transport Corporation of India Ltd.
V/s.
Diamond Power Infrastructure Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. **NIYATI K JUTHANI** ADVOCATE **RETURAJ MEENA** *nyati*

2.

ORDER

Advocate Ms. Niyati Juthani is present for Operational Creditor/ Petitioner. None present for Respondent.

The Proof of dispatch of copy of the petition on Respondent is filed.

The Petitioner shall file proof of service of copy of petition on Respondent.

The Petitioner is directed to serve the notice of date of hearing on Respondent along with the copy of order under acknowledgment and shall file the proof of service.

The Registry is directed to serve the notice of date of hearing on the Respondent along with copy of the order under acknowledgment.

The Respondent shall file its objections, if any, within one week by serving an advance copy to the petitioner.

List the matter on 31.07.2018 for hearing before admission.

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**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 10th day of July, 2018.